

Rules, 2025, Dr. Anil Agarwal, IAS, Principal Director, FSL, GNCTD has taken the following initiatives:

- (a) Setup three dedicated cubicles/rooms from which the experts of FSL, GNCTD can depose through video-conferencing under the observance of coordinators viz. (i) Sh. Nikhil Baisoya, Technical Officer, (ii) Ms. Anjali Saini, Technical Officer and (iii) Sh. Rahul, Sr. Assistant (Admin);
- (b) Obtained a dedicated 1 GBPS line for seamless video conferencing of the testimony of the experts of FSL, GNCTD;
- (c) Appointed Dr. Jagjit Singh, SSO (Documents) as the Nodal Officer for the purpose of taking printouts of the deposition of the experts of FSL, GNCTD, getting them signed and sending them to the concerned Court;
- (d) Installed 360 degree cameras along with additional 180 degree cameras for the Court to have full view of the room from where the experts of FSL, GNCTD witness will testify; and
- (e) Installed 03 Documents Visualizers in the above-mentioned three dedicated cubicles/rooms.

In view of above-mentioned initiatives, I request you to direct the Ld. Judicial Officers working under your jurisdiction that as far as feasible/possible, to examine the expert witnesses of FSL, GNCTD as per the scheme provided in Electronic Evidence and Video Conferencing Rules, 2025.

Yours sincerely,


(Geetanjli Goel)
OSD (Rules)
For Registrar General

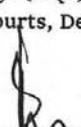
Encl: Copy of D.O.No.140/HOD/FSL dated 07.11.2025 and D.O. No.144/HOD/FSL dated 14.11.2025 received from Dr. Anil Agarwal, IAS, Principal Director, FSL, GNCTD.

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

No. 1827-2000 /Rules/Gaz/2026 Dated 11 JAN 2026
Sub:- Regarding Facilitating Video Conferencing Facility for Expert Testimony of FSL
Scientific Experts.

Copy forwarded along with its enclosures for information and necessary action to :-

1. All the Judicial Officers of DHJS & DJS, Central District, Tis Hazari Courts, Delhi.
2. The AO(J)/Branch In-Charge, all branches of Central District, Tis Hazari Courts, Delhi.
3. The PS/Reader to Ld. Principal District & Sessions Judge (HQs), Delhi.
4. The Website Committee (English/Hindi), Tis Hazari Courts, Delhi.
5. The R&I Branch (Central) for uploading on Layers.


(DEEPAK GARG)
District Judge (Comm. Court-09)
Officer In-Charge Judicial Branch, Central
For Principal District & Sessions Judge (HQs)
Delhi 

Encl: as above

HIGH COURT OF DELHI AT NEW DELHI

No. 44-56 /Rules/DHC/2026

Dated : 05/01/2026

From

The Registrar General,
High Court of Delhi,
New Delhi.



10

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge, North-West District, Rohini Courts, Delhi.
3. The Principal District & Sessions Judge, South District, Saket Courts, New Delhi.
4. The Principal District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
5. The Principal District & Sessions Judge, North District, Rohini Courts, Delhi.
6. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi.
7. The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
8. The Principal District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
9. The Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
10. The Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
11. The Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi
12. The Principal District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi
13. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi

Sub: Regarding Facilitating Video Conferencing Facility for Expert Testimony of FSL Scientific Experts.

Sir/Madam,

I write to inform you that in furtherance of the scheme for recording of evidence of expert witnesses of Forensic Science Laboratory, Government of NCT of Delhi ('FSL, GNCTD') provided in Electronic Evidence and Video Conferencing

*1. In Conferencing
2. after B.
3. At FSL (GNCTD)
4. At FSL (GNCTD)*

HIGH COURT OF DELHI AT NEW DELHI

No. 24-55 /Rules/DHC/2026

Dated : 05/01/2026

From

The Registrar General,
High Court of Delhi,
New Delhi.

to

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge, North-West District, Rohini Courts, Delhi.
3. The Principal District & Sessions Judge, South District, Saket Courts, New Delhi.
4. The Principal District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
5. The Principal District & Sessions Judge, North District, Rohini Courts, Delhi.
6. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi.
7. The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
8. The Principal District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
9. The Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
10. The Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
11. The Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi
12. The Principal District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi
13. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi

**Sub: Regarding Facilitating Video Conferencing Facility for Expert
Testimony of FSI Scientific Experts.**

Sir/Madam,

I write to inform you that in furtherance of the scheme for recording of evidence of expert witnesses of Forensic Science Laboratory, Government of NCT of Delhi ('FSL, GNCTD') provided in Electronic Evidence and Video Conferencing

*With regards
R. B.
Affidavit*

Rules, 2025, Dr. Anil Agarwal, IAS, Principal Director, FSL, GNCTD has taken the following initiatives:

- (a) Setup three dedicated cubicles/rooms from which the experts of FSL, GNCTD can depose through video-conferencing under the observance of coordinators viz. (i) Sh. Nikhil Baisoya, Technical Officer, (ii) Ms. Anjali Saini, Technical Officer and (iii) Sh. Rahul, Sr. Assistant (Admin);
- (b) Obtained a dedicated 1 GBPS line for seamless video conferencing of the testimony of the experts of FSL, GNCTD;
- (c) Appointed Dr. Jagjit Singh, SSO (Documents) as the Nodal Officer for the purpose of taking printouts of the deposition of the experts of FSL, GNCTD, getting them signed and sending them to the concerned Court;
- (d) Installed 360 degree cameras along with additional 180 degree cameras for the Court to have full view of the room from where the experts of FSL, GNCTD witness will testify; and
- (e) Installed 03 Documents Visualizers in the above-mentioned three dedicated cubicles/rooms.

In view of above-mentioned initiatives, I request you to direct the Ld. Judicial Officers working under your jurisdiction that as far as feasible/possible, to examine the expert witnesses of FSL, GNCTD as per the scheme provided in Electronic Evidence and Video Conferencing Rules, 2025.

Yours sincerely,


(Geetanjli Goel)
OSD (Rules)
For Registrar General

Encl: Copy of D.O.No.140/HOD/FSL dated 07.11.2025 and D.O. No.144/HOD/FSL dated 14.11.2025 received from Dr. Anil Agarwal, IAS, Principal Director, FSL, GNCTD.

अग्रवाल, भा.प्र.से.
देशक
ANIL AGARWAL, IAS
PRINCIPAL DIRECTOR



विधि विज्ञान प्रयोगशाला
राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
Forensic Science Laboratory
Government of NCT of Delhi
D.O. No. 140/HOD/FSL
Date: 07/11/25

Sub.: Request for Facilitating Video Conferencing Facility for Expert Testimony of FSL
Scientific Experts.

Respected Sir,

Kindly refer to your letter No. 685/Rules/DHC/2025 dated 21.08.2025 on the subject cited above as duly conveyed by Ms. Geetanjali Goel, OSD (Rules), Delhi High Court.

In this regard as desired, point-wise facilitation at FSL, Rohini, Delhi has been undertaken as under:

1. There are sufficient number of cubicles / rooms at FSL, Rohini, from which, Scientific Experts can depose through Video-conferencing. Out of which, following three (03) video-conferencing facilities at FSL, Rohini, are exclusively in compliance with the Hon'ble Delhi High Court in conformity with Rule 9.(4).9 read with 10(1)(c) of the Electronic Evidence and Video Conferencing Rules, 2025 (Annexure-'A'):

Sl. No.	Location of VCs	Name of contact person
1.	Room No. 101, 1 st Floor	Principal Director, FSL
2.	Room No. 104, 1 st Floor	Dr. Jagjeet Singh, SSO Cyber Forensics
3.	Room No. 215, 2 nd Floor	Dr. Jagjeet Singh, SSO Cyber Forensics

2. An order has been issued for designation of three (03) coordinators for the above mentioned three designated video conferencing sites in compliance of Hon'ble Delhi High Court which is in conformity with Rule 10(1)(d) of the Electronic Evidence and Video Conferencing Rules 2025 (Annexure-'B').
3. There is already a dedicated 1 GBPS line for ensuring seamless video conferencing as per Hon'ble Delhi High Court in conformity with Rule 7 of the Electronic Evidence and Video Conferencing Rules, 2025.
4. Vide this office order No F.1(9)/FSL/Estt./T&P/17/2903 dated 16.10.2025 Dr. Jagjeet Singh has been designated as Nodal Officer for the subject matter for taking printouts of the deposition, getting it signed from the Experts and sending it to the concerned Courts (Annexure-'B').

11/8/25
11/11/25
11/11/25
11/11/25
11/11/25

11/11/25

11/11/25 when be forwarded
to the concerned
Court
minister) As per Rules under Dr. Jagjeet Singh
11/11/25
T3/11/25

5. Further, I.P based 360⁰ Cameras along with additional 180⁰ cameras have been provided at remote areas of designated Video Conferencing sites at FSL, Rohini for ensuring full view of the room from where, the Expert is deposing in compliance of Delhi High Court and in conformity with Rule 10(1)(d) of the Electronic Evidence and Video Conferencing Rules, 2025.
6. We fully understand and agree for physical appearance of Scientific Experts for examination as and when questioned of deposing in respect of any objects.
7. Three (03) number of Documents Visualizers are also being procured for these three designated video conferencing rooms at FSL, Rohini, very soon.

Here, it is pertinent to mention that this matter was also discussed during a meeting held with the Chief Secretary, Delhi on 30.10.2025 wherein, the worthy Chief Secretary, Delhi had laid due emphasis on switching on to the Expert Evidence through Video Conferencing to the maximum extent so as to save precious time of the Scientific Experts for more constructive analysis work in the laboratory. This also means to ensure the heavy pendency of cases to be settled at the earliest.

Sir, we are, looking forward for issuance of an early and favourable directions at your end to the various Hon'ble Distt. Courts in the NCT of Delhi toward recording of testimony of Forensic Experts to the maximum possible limits through Video conferencing in letter and spirit.

With kind regards,

07
3/11/25
(Dr. Anil Agarwal)

✓ Shri Arun Bhardwaj,
Registrar General,
Hon'ble Delhi High Court
Sher Shah Road,
New Delhi -110003.

7/11/25

Copy for kind information to:-

1. OSD to the Chief Secretary, GNCT of Delhi.
2. PPS to Addl. Chief Secretary-cum -Pr. Secretary (Home), Delhi Secretariat, Delhi.
3. Sh. Jagjeet Singh, SSO, Cyber Forensic, FSL, Rohini, Delhi.

F.1(9)/FSL/Estd./T&P/17/

Dated

ORDER

In order to comply with the points highlighted vide letter bearing no. 685/Rules/DHC/2025 Dated 21/08/2025 of Hon'ble High Court of Delhi, the details of Cubicles/Rooms/Facilities under FSL, Rohini from which Scientific Experts can depose through Video-Conferencing are as given below. Out of which following three (03) video conferencing facilities at FSL, Rohini as mentioned at Sr. 1,3 & 4 are exclusively in compliance as per Hon'ble High Court of Delhi in conformity with Rule 9(4)(9) read with 10(1)(c) of the Electronic Evidence and Video Conferencing Rules, 2025. The details of the officers and their assigned Locations/Rooms/facilities are as follows:-

S. No.	Name of the Officer	Division	Room No/Location
1.*	Dr. Anil Aggarwal, IAS	Pr. Director	101
2.	Dr. Lingaraj Sahoo	Conference Room	117
3.*	Dr. Jagjeet Singh	Video Conferencing	104
4.*	Dr. Jagjeet Singh	Cyber Forensic	215
5.	Sh. Indresh Kumar Mishra	Facility Management	104A
6.	Dr. Adesh Kumar	Purchase-1	105A
7.	Sh. Yogesh Chandra Pandey	Purchase-2	105A
8.	Sh. Anil Kumar Sharma	Accounts Branch	102A
9.	Sh. Rajkumar	Admin	102
10.	Sh. Sri Narain	Head Of Office	113
11.	Dr. CP Singh	Physics AV	16
12.	Dr. VR Anand	Ballistics	23
13.	Dr. Puneet Puri	Phycology	18
14.	Dr. Virender Singh	Cyber Forensics	211A
15.	Sh. Anurag Sharma	Documents	212
16.	Sh. Kunal Solanki	CSMD/Photo	206
17.	Sh. Aman Kumar Yadav	Fingerprint	208
18.	Dr. Poonam Sharma	Biology	309
19.	Dr. Parshuram Singh	QM/HRD	Annex building 5 th Floor
20.	Ms. Deepa Verma	Director (T)	Annex building 5 th Floor
21.	Dr. VL Narshiman	Training	16A
22.	Dr. Parshuram Singh	Veera Centre	
23.	Ms. Anjali Saini	IT	Annex building 3 rd Floor
24.	Sh. Nikhil Baisoya	IT	Annex building 3 rd Floor
25.	Sh. DS Paliwal	RFSL	

It is further clarified that no extra remuneration will be provided to the above officers/officials.

This issues with the prior approval of Principal Director, FSL.

/

Head of Office, FSL

F.1(9)/FSL/Estd./T&P/17/ २७०८

Copy for information to:-

Dated १८/१०/२५

1. PS to Principal Director, FSL, Rohini, GNCTD
2. Head of Office, FSL, GNCTD
3. All Division heads for vid publicity
3. Officers Concerned.
4. Guard File.

Head of Office, FSL

१८/१०/२५

ORDER

The following officers are hereby assigned additional charges to facilitate the video conferencing arrangements for the Expert Testimony of Scientific Experts before the Hon'ble Courts. The details of the officers and their specific responsibilities are as follows:-

S. No.	Name	Role	Task
1	Sh. Jagjit Singh, SSO (Documents)	Nodal Officer	Tasked with taking printouts of the deposition, getting it signed from the experts and sending it to the concerned courts;
2	Sh. Nikhil Baisoya, Technical Officer (IT)	Coordinator	to rule out any objections relating to prompting or tutoring and to coordinate with the court staff as to at what time the testimony of an expert is to be recorded
3	Ms. Anjali Saini, Technical Officer (IT)	Coordinator	
4	Sh. Rahul, Sr. Assistant (Admin)	Coordinator	

It is further clarified that no extra remuneration will be provided to the above officers/officials.

This issues with the prior approval of Principal Director, FSL.

Head of Office, FSL

F.1(9)/FSL/Estt./T&P/17 / 2903

Dated 16/10/2015

Copy for information to:-

1. PS to Principal Director, FSL, Rohini, GNCTD
2. Head of Office, FSL, GNCTD
3. All Division heads for vid publicity.
3. Guard File.

16/10/2015
Head of Office, FSL

डॉ. अनिल अग्रवाल, भा.प्र.से.
प्रधान निदेशक
DR. ANIL AGARWAL, IAS
PRINCIPAL DIRECTOR



विधि विज्ञान प्रयोगशाला
राष्ट्रीय राजधानी क्षेत्र दिल्ली
Forensic Science Laboratory
Government of NCT of Delhi
D.O. No. 144/HOD/PSL
Date: 14/11/25

Subject: Update on Installation of Document Visualizers

Respected Sir,

This is in continuation to our earlier correspondence dated 07.11.2025 regarding the facilitation of Video Conferencing facilities for Expert Testimony at FSL, Rohini (copy enclosed).

In this regard, it is submitted that the three (03) Document Visualizers mentioned previously have now been procured and installed in the designated video conferencing rooms. The rooms are now completely equipped for seamless presentation of forensic documents during expert testimony.

This is for your kind information and necessary action.

With regards,

Encl: as above

Yours sincerely,

3/11/25
(Dr. Anil Agarwal)

14/11/25

Shri Arun Bhardwaj,
Registrar General,
Hon'ble Delhi High Court,
Sher Shah Road,
New Delhi -110003.

14.11.25

OSD (Rules) + J.R. (C.P.C.)

Shall examine & give their
response. DR (C.P.C.)

14/11/25

Copy for kind information to:-

1. OSD to the Chief Secretary, GNCT of Delhi.
2. PPS to Addl. Chief Secretary-cum -Pr. Secretary (Home), Delhi
Secretariat, Delhi.
3. Sh. Jagjeet Singh, SSO, Cyber Forensic, FSL, Rohini, Delhi.

No. 31-43 / Rules / D.R.C / 2026
No. 44-56 / Rules / D.R.C / 2026

special messenger

To,
The Principal District & Sessions Judge (n.o),
the Harijan Courts,
Delhi.

From: The Registrar
High Court of
New Delhi